

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'B' NEW DELHI
BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER
&
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

ITA No.-1190/Del/2019 (A.Y. 2015-16)

DCIT, Ayakar Bhawan, Sec-14, Hisar Appellant	Vs.	Sh. Sant Singh Makkar, S/o. Sh. Chanchal Singh, H.No. 17, Sector-14, Hisar PAN : AJFPM9012Q Respondent
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ITA No.-1192/Del/2019 (A.Y. 2013-14)

ITO, Ward-4, Hisar Appellant	vs	Sh. Sant Singh Makkar, S/o. Sh. Chanchal Singh, H.No. 17, Sector-14, Hisar PAN : AJFPM9012Q Respondent
Assessee by	None CA's	
Revenue by	Ms. Naina Soin Kapil, Sr.DR	

Date of Hearing	23.08.2019
Date of Pronouncement	28.08.2019

ORDER

PER SUCHITRA KAMBLE, J.M.

Both appeals are filed by the department against separate order dated 30.11.2018 passed by the Commissioner of Income Tax (Appeals), Hisar for assessment year 2015-16 and 2013-14.

2. At the outset, it was brought to our notice that the tax effect involved in both appeals being less than Rs. 50 lacs, squarely falls within the ambit of Circular No. 17/2019 dated 08.08.2019 issued by the Central Board of Direct Taxes prescribing the tax

effect for preferring appeals before Tribunal by the revenue and subsequent clarification issued by CBDT on 20th August, 2019.

3. After perusing the materials available on record, we find that the amount disputed before us is below the tax effect limit prescribed by CBDT vide Circular No. 17/2019 dated 08.08.2019 for preferring appeals before tribunal by the revenue. On perusal of the Circular No. 17/2019 dated 08.08.2019 and the materials available on record, Ld. Sr. DR could not point out as to how and why such a Circular is not applicable to the facts of the case. We find that the subsequent clarification dated 20.08.2019 makes it very clear that the revised monetary limits shall apply retrospectively to pending appeals also. The Circular is binding on the tax authorities. Hence, we hold that the appeals of the revenue deserve to be dismissed on account of low tax effect vide Circular No. 17/2019 dated 08.08.2019 and subsequent clarification on 20.08.2019. Accordingly, on account of low tax effect case, we dismiss these appeals of revenue in limine, without going into the merits of the case.

4. In the result, appeals of the revenue are dismissed.

Order pronounced in the open court on 28.08.2019

Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Dated: 28.08.2019
BR

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT

4. CIT(Appeals)
5. DR: ITAT

TRUE COPY

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	26/08/2019
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	